

অসম



ৰাজপত্ৰ

# The Assam Gazette

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃৱৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY AUTHORITY

নং 71 দিশপুৰ, শুক্ৰবাৰ, 29 নবেম্বৰ, 1980, 8 আঘোণ 1902 (শক)

No. 71 Dispur, Friday, 29th November, 1980, 8th Agrahayana,  
1902 (S. E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT

NOTIFICATION

The 29th November 1980

**No.LGL.Part II**,—The following Act made by the President and published in the Gazette of India Extraordinary Part II of Section I, dated 29th November, 1980 is republished for general information.

U. TAHBILDAR,  
Secretary to the Govt. of Assam,  
Legislative Department.

Name of Act	No. of Act	Date of assent.
The Assam Contingency Fund (Amendment) Act, 1980.	President's Act No.6 of 1980.	27th November 1980.

THE ASSAM CONTINGENCY FUND (AMENDMENT)  
ACT, 1980

Enacted by the President in the Thirty-first Year of the  
Republic of India.

An

Act

*further to amend the Assam Contingency Fund Act, 1950.*

In exercise of the powers conferred by  
Section 3 of the Assam State Legislature  
(Delegation of Powers) Act, 1980, the<sup>38</sup> of 1980.  
President, is pleased to enact as follows :—

Short title,  
commence-  
ment and  
duration.

1. (1) This Act may be called the Assam  
Contingency Fund (Amendment)  
Act, 1980.

(2) It shall come into force at once,  
and shall remain in force up to  
the 31st day of March, 1981.

Amendment  
of Section 3.

2. In the Assam Contingency Fund Act,  
1950, to Section 3, the following proviso  
shall be added, namely :—

Assam Act  
IX of 1950.

“Provided that during the period of operation of the  
Assam Contingency Fund (Amendment) Act, 1980, a further  
sum of ten crores of rupees shall be paid from and out of  
the Consolidated Fund of the State of Assam into the  
Contingency Fund”.

N. SANJIVA REDDY,  
President.

R. V. S. PERI SASTRI,  
Secretary to the Govt of India.

### Reasons for the enactment

Under articles 267 (2) and 283 (2) of the Constitution, the Assam Contingency Fund Act, 1950 was enacted providing for the establishment of a Contingency Fund of the State of Assam and to provide for advances to be made out of it for the purposes of meeting unforeseen expenditure. Under Section 3 of that Act, as amended, the corpus of the Fund is Rs. 5 crores. Of this, Rs. 4 11 crores had been drawn upon till the end of March, 1980 and, therefore, the residuary balance has become totally insufficient for meeting expenditure on unforeseen items especially those pertaining to law and order, rehabilitation of the people affected by disturbances, etc., and other post-budget commitments. To meet these, the Bill seeks to raise temporarily the corpus of the Fund to Rs. 15 crores until the 31st day of March, 1981.

2. In view of the urgency of the matter, it is not practicable to consult the Consultative Committee of Parliament on Assam Legislation. The measure is accordingly being enacted without reference to the Consultative Committee.

R. N. MALHOTRA,  
Secy. to the Govt. of India,  
Ministry of Finance  
(Department of Economic Affairs).